

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL NEW DELHI**

OA No. 421/2025

IN THE MATTER OF: -

**Court on its own motion regarding news Item titled
"Illegal constructions flourish in Himachal Pradesh
due to lack of proper checks"**

Versus

State of HP & Ors.

.....Respondents

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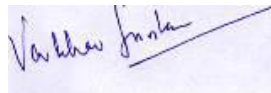
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PLACE: Shimla

DATED: 16th May, 2026


 Director,
 Urban Development,
 Himachal Pradesh
RESPONDENT NO. 2

Through



**LD. ADDL. ADVOCATE GENERAL,
HIMACHAL PRADESH.**

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL NEW DELHI**

OA No. 421/2025

IN THE MATTER OF: -

Court on its own motion regarding news Item titled
"Illegal constructions flourish in Himachal Pradesh due
to lack of proper checks"

Versus

1. Department of Town and Country Planning, Himachal Pradesh.
2. Department of Urban Development, Himachal Pradesh.
3. Department of Environment, Science Technology & Climate Change, Near US Club, Shimla, 171002.
4. Himachal Pradesh State Pollution Control Board, through Member Secretary, Him Parivesh, Pahse-III, Shimla.
5. Ministry of Environment Forest & Climate Change, to the Government of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi, 110003, India.

.....Respondents

**REPLY TO THE ORIGINAL
APPLICATION NO. 421/2025 UNDER**

ATTESTE

**Jath Commissione,
P. High Court, Shimla**

**Director,
Urban Development,
Himachal Pradesh**

**SECTION 18 READ WITH SECTION
14 AND 15 OF THE NATIONAL
GREEN TRIBUNAL ACT 2010 ON
BEHALF OF RESPONDENT NO. 2.**

MOST RESPECTFULLY SHEWETH: -

1. That the original application was listed before this Principal Bench of Hon'ble National Green Tribunal on 20.08.2025.
2. That this Principal Bench of the Hon'ble National Green Tribunal Vide order dated 20.08.2025 was pleased to pass following orders: -
 2. *The matter relates to the unchecked growth of illegal constructions in Himachal Pradesh due to a lack of proper monitoring and enforcement. The article states that a number of multi-storey buildings coming up on the bank of rivers and rivulets in different parts of the state in violation of rules. Further, as per the article, although the state government had banned such constructions in 2023 following the flash floods in Kullu and Shimla districts, the illegal practice continues unchecked, suggesting that the Town and Country Planning Department has not taken the directive seriously. The article also mentions that buildings located*

ATTESTED

[Signature]
The Commissioner,
High Court, Shimla

[Signature]
Director,
Urban Development,
Himachal Pradesh

close to riverbanks are often swept away or severely damaged during flash floods. The report notes that once construction approval is granted by the TCP, there is little to no follow-up, and officials rarely inspect the sites thereafter. The news item states that half of the state falls in the zone-V of seismic activity, besides being prone to flashfloods and other natural hazards. Further it is stated in the article that despite directive to the Town and Country Planning Department to impose a complete ban on construction along riverbeds, the illegal activity persists, with the concerned authorities continuing to grant approvals for building plans in these prohibited areas. The article mentions that as per the TCP rules, up to four-storey structures, subject to the floor area ratio (FRA) with a height of 18.80m, are permitted in most towns of the state. However, several buildings above the prescribed height have come up in the past few years. Further the article mentions that Several hotels, malls and shopping complexes have come up on riverbanks and hill slopes leading to tragedies.

3. *The above matter indicates violation of the Environment (Protection) Act, 1986, Water*

AMESTEL
Commissioner
High Court, Shimla


Director,
Urban Developm
Himachal Pradesh

(Prevention and Control of Pollution) Act, 1974, and Solid Waste Management Rules, 2016.

4. *The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.*
 5. *Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*
3. That the Hon'ble Principal Bench of National Green Tribunal has impleaded the replying respondent as a necessary party and issued notice to the respondent directing to file the response/reply by way of Affidavit.
 4. That in compliance with the order dated 20.08.2025, the replying respondent sought information from all the Municipal Corporations, Municipal Councils & Nagar Panchayats as necessary permissions require for constructions in Himachal Pradesh are granted by these Urban Local Bodies.
 5. That the requisite information received from the concerned Urban Local Bodies is summarised as under: -

| Sr. No. | Name of ULB(s) | Comments/Remarks |
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| | Distt. Bilaspur | |

TESTED
Commissioner
Civil Court, Shimla

Director,
Urban Development,

| | | |
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| 1 | Municipal Council, Bilaspur | Vide letter dated 29-10-2025 of the ULB, it is informed that there is no multistory building constructed along the banks of rivers and rivulets in the jurisdiction of MC after 2023. |
| 2 | Municipal Council, Shri. Naina Devi Ji | Vide letter dated 30-10-2025 of the ULB, it is informed that there are no natural bodies (such as rivers, rivulets, khads and lakes) fall under jurisdiction of MC. |
| 3 | Municipal Council, Ghumarwin | Vide letter dated 30-11-2025 of the ULB, it is informed that no illegal construction is being carried out along the river banks within the jurisdiction of the ULB. |
| 4 | Nagar Panchayat, Talai | Vide letter dated 30-11-2025 of the ULB, it is informed that no illegal construction is being carried out along the river banks within the jurisdiction of the ULB. |
| Distt. Chamba | | |
| 5 | Municipal Council, Chamba | Vide letter dated 29-10-2025 of the ULB, it is informed that no illegal construction has been carried along river banks and rivulets. Further if any unauthorized construction is found in the jurisdiction of the ULB immediate action |

ATTESTED

Commissioner,
High Court, Shimla


Director,
Urban Development,
Himachal Pradesh

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| | | is taken as per HP TCP Act, 1977. |
| 6 | Municipal Council, Dalhousie | Vide letter dated 28-10-2025 of the ULB, it is informed that no river falls under the jurisdiction of the Municipality and the building plans are approved as per the TCP Act, 1977. |
| 7 | Nagar Panchayat, Chowari | Vide letter dated 30-10-2025 of the ULB, it is informed that in the jurisdiction of ULB the no building plan has been approved along with river or nallah in the jurisdiction of the ULB. Further, field staff of NP has been directed to carry out verification and mapping of all unauthorized constructions activities being carried out and if any unauthorized construction is found immediate enforcement action is taken as per HPTCP Act, 1977. |
| 8 | Nagar Panchayat, Banikhet | Vide letter dated 04-11-2025 of the ULB, it is informed that there is no river or rivulets within the jurisdiction of the ULB. |
| Distt. Hamirpur | | |
| 9 | Municipal Council, Sujanpur-Tihra | Vide letter dated 28-10-2025 of the ULB, it is informed that there are no river beds or rivers falling |

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Jath Comm
H.P. High CDirector,
Urban Development,
Himachal Pradesh

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| | | within the jurisdiction of the ULB. |
| 10 | Municipal Council, Nadaun | Vide letter dated 29-10-2025 of the ULB, it is informed that building permission have been granted as per rules and regulations and no buildings have been constructed on the bank of river and rivulets in the jurisdiction of the ULB. |
| 11 | Nagar Panchayat, Bhotta | Vide letter dated 06-11-2025 of the ULB, it is informed that no building plan have been approved alongwith Nallah in the ULB limits and regular field inspection and monitoring are conducted by them. The ULB is taking regular and appropriate action wherever violations are detected. |
| Distt. Kangra | | |
| 12 | Municipal Corporation Dharamshala | Vide letter dated 01-11-2025 of the ULB, it is informed that all building plan proposals are being approved in accordance with the Dharamshala Development Plan and as per the notifications and direction issued by GoHP from time to time as all building are approved while maintaining a minimum distance of 7.00 meters from |

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[Signature]
Director,
Urban Development,
Himachal Pradesh

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| | | the bank of rivers and rivulets and regular inspections are being carried out by the field staff to ensure compliance. |
| 13 | Municipal Corporation, Palampur | Vide letter dated 27-10-2025 of the ULB, it is informed that building permission alongwith water bodies are granted only in cases where applicants strictly adhere to the setback norms otherwise such application are summarily rejected. |
| 14 | Municipal Council, Kangra | Vide letter dated 30-10-2025 of the ULB, it is informed that no building plan has been approved along any river/nallah within MC Kangra limits and immediate action is initiated whenever unauthorized construction is noticed and notices are served to violator form time to time. |
| 15 | Municipal Council, Nurpur | Vide letter dated 30-10-2025 of the ULB, it is informed that no building approval and no has been granted and no illegal building has been constructed on the banks of river and rivulets in the jurisdiction of ULB. |
| 16 | Municipal Council, | Vide letter dated 29-10- |

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Director,
Urban Development,
Himachal Pradesh

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| | Nagrota-Bagwan | 2025 of the ULB, it is informed that no building plan has been approved alongwith river or nallah. Further if any illegal construction is found immediate action against the violator is taking as per Act. |
| 17 | Municipal Council, Dehra | Vide letter dated 30-10-2025 of the ULB, it is informed that in the jurisdiction of ULB the planning permission accorded in accordance with the rules and regulations. Further, field staff of MC has been directed to carry out verification and mapping of all unauthorized constructions activities being carried out and if any unauthorized construction is found immediate enforcement action is taken as per HPTCP Act, 1977. |
| 18 | Municipal Council, Jawalamukhi | Vide letter dated 30-10-2025 of the ULB, it is informed that no building plans have been approved near any river or nallah and Further, the MC Jawalamukhi is implementing the TCP Rules and Development Plan for planning permission. The MC is |

ATIES/EE

in Charge,
City Engineering Office


Director,
Urban Development,
Himachal Pradesh

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| | | taking action against violators doing unauthorized construction by issuing notices to them and withholding NOC for water and electricity connection and denying issuance of completion certificate. |
| 19 | Nagar Panchayat, Jawali | Vide letter dated 28-10-2025 of the ULB, it is informed that no building plans have been improved along any river bank or nallah and Further, the MC is implementing the TCP Rules and Development Plan for planning permission. The MC is taking action against violators doing unauthorized construction by issuing notices to them and withholding NOC for water and electricity connection and denying issuance of completion certificate. |
| 20 | Nagar Panchayat, Shahpur | Vide letter dated 27-10-2025 of the ULB, it is informed that no building plans have been improved along any river bank or nallah and Further, the MC is implementing the TCP Rules and Development Plan for planning permission. The MC is taking action against |

ANESTEL

Joint Commission.
High Court, Shimla

Director,
Urban Development,
Himachal Pradesh

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| | | violators doing unauthorized construction by issuing notices to them and withholding NOC for water and electricity connection and denying issuance of completion certificate. |
| Distt. Kullu | | |
| 21 | Municipal Council, Kullu | As per record no information has been received from MC Kullu. |
| 22 | Municipal Council, Manali | Vide letter dated 31-10-2025 of the Planning Officer, Sub Divisional Town Planning Office, Manali, it is informed that as per the existing regulation there is an already ban a construction activities alongwith River beds as per regulation No. 12.4.8 of Development Plan of Kullu Valley and after the approval of the building plans/maps, construction activity are regularly monitored. |
| 23 | Nagar Panchayat, Bhuntar | Vide letter dated 29-10-2025 of the ULB, it is informed that no construction activates are being carried out within green zone i.e. within 25 mtr on either side of river Beas as per Kullu Valley Development Plan 2011-2041. |

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Commissioner,
High Court, Shimla

Director,
Urban Development,
Himachal Pradesh

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| 24 | Nagar Panchayat, Banjar | Vide letter dated 29-10-2025 of the ULB, it is informed that no construction work is being carried out along the river banks under the jurisdiction of the ULB and if any unauthorized construction is found the immediate action as per HP TCP Act 1977 is being taken on the violator. |
| 25 | Nagar Panchayat, Nirmand | Vide letter dated 06-11-2025 of the ULB, it is informed that Nirmand is newly constituted Nagar Panchayat and the TCP rules have not been implemented in the newly formed ULB. |
| Distt. Mandi | | |
| 26 | Municipal Corporation, Mandi | Vide letter dated 30-10-2025 of the ULB, it is informed that all building plans sanctioned passed two years have been reviewed to verify adherence to FAR norms and permissible height limits as per provision of development plan Mandi and a ban on new construction alongwith riverbeds is being strictly enforced in accordance with order of the State Government and Hon'ble NGT orders. Further, field staff of MC has been directed to carry out |

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| | | verification and mapping of all unauthorized constructions activities being undertaken near riverbanks, rivulets and sensitive area and if any unauthorized construction is found immediate enforcement action is taken as per HPTCP Act, 1977. |
| 27 | Municipal Council, Sundernagar | Vide letter dated 29-10-2025 of the ULB, it is informed that no building approval has been granted for the construction of any building along the banks of rivers and rivulets within the jurisdiction of the ULB. |
| 28 | Municipal Council, Sarkaghat | Vide letter dated 30-10-2025 of the ULB, it is informed that no illegal construction has been done along the bank of rivers/rivulets within the jurisdiction of the ULB. |
| 29 | Municipal Council, Jogindernagar | Vide letter dated 29-10-2025 of the ULB, it is informed that no building plans have been approved along the bank of any river and nallah within the jurisdiction of the ULB. Further if any unauthorized construction is found immediate action is taken against the violator as per TCP Act, 1977. |

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 Director,
 Urban Development,
 Himachal Pradesh

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| 30 | Municipal Council, Nerchowk | Vide letter dated 28-10-2025 of the ULB, it is informed that no permission has been granted by the MC for construction of any building on the banks of rivulets and along riverbeds and no illegal activity is being carried out along the riverbeds. |
| 31 | Nagar Panchayat, Rewalsar | Vide letter dated 29-10-2025 of the ULB, it is informed that no permission has been granted for the construction of any building along the banks of rivers and rivulets within the jurisdiction of the ULB. |
| 32 | Nagar Panchayat, Karsog | Vide letter dated 29-10-2025 of the ULB, it is informed that no illegal or unauthorized has been reported within the jurisdiction of NP. |
| 33 | Municipal Corporation, Shimla | It is informed that there is no river or rivulets within the jurisdiction of the ULB. |
| 34 | Municipal Council, Rohroo | Vide letter dated 29-10-2025 of the ULB, it is informed that their office is granting permission for the building planning as per the development plan notified w.r.t. to MC Rohru |
| 35 | Municipal Council, Rampur | Vide letter dated 30-10-2025 of the ULB, it is |

ATTESTED

Joint Controller
P. Nagar, Shimla

Director,
Urban Development,
Himachal Pradesh

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| | | informed that there is no illegal construction along riverbank of Sutlej in the jurisdiction of ULB. |
| 36 | Municipal Council, Theog | Vide letter dated 29-10-2025 of the ULB, it is informed that there is no river or rivulets within the jurisdiction of the ULB. Further the MC is implanting the TCP planning rules and development plans for building permissions. |
| 37 | Municipal Council, Sunni | Vide letter dated 28-10-2025 of the ULB, it is informed that no unauthorized or illegal building permission has been granted within the jurisdiction of the ULB. Further, the NP is implementing the TCP Rules and Development Plan for planning permission. The NP is taking action against the violators carrying out unauthorized construction. |
| 38 | Nagar Panchayat, Narkanda | Vide letter dated 29-10-2025 of the ULB, it is informed that there is no river banks within the Municipal area of NP Narkanda and no illegal building has been constructed on the Hillside |

ANESTEL

Path Commission,
High Court, Shimla

M. J.
Director,
Urban Development,
Himachal Pradesh

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| | | within the Municipal area. |
| 39 | Nagar Panchayat, Chopal | Vide letter dated 28-10-2025 of the ULB, it is informed that there is no river in the jurisdiction of the ULB and no illegal construction has been carried out in the jurisdiction of NP. |
| 40 | Nagar Panchayat, Kotkhai | Vide letter dated 29-10-2025 of the ULB, it is informed that no permission has been granted by their office close to river, rivulets and alongwith riverbeds and it is further submitted that permission for development activities is being provided as per TCP Rules. |
| 41 | Nagar Panchayat, Jubbal | Vide letter dated 29-10-2025 of the ULB, it is informed that no permission has been granted by NP for construction near river, rivulets and alongwith riverbeds and it is further submitted that permission for development activities is being provided as per TCP Rules. |
| 42 | Nagar Panchayat, Chirgaon | Vide letter dated 29-10-2025 of the ULB, it is informed that no permission has been granted by the NP on the banks of river and rivulets within the jurisdiction of the ULB and |

ATTESTED

 Urban Commissioner
 N.P. High Court, Shimla


 Director,
 Urban Development,
 Himachal Pradesh

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| | | further intimated that the development activities are being carried out as per TCP Rules. |
| Distt. Sirmour | | |
| 43 | Municipal Council, Nahan | Vide letter dated 28-10-2025 of the ULB, it is informed that there are no riverbeds or river falling within the jurisdiction of the ULB. |
| 44 | Municipal Council, Paonta-Sahib | Vide letter dated 28-10-2025 of the ULB, it is informed that no permission has been granted by the MC for construction near the river banks or natural stream in their jurisdiction. |
| 45 | Nagar Panchayat, Rajgarh | Vide letter dated 29-10-2025 of the ULB, it is informed that NP has not granted any permission for construction of building on the banks of river and rivulets. |
| Distt. Solan | | |
| 46 | Municipal Corporation, Solan | Vide letter dated 30-10-2025 of the ULB, it is informed that no major river passes through any of the area under jurisdiction of the municipality and further, the permission for all building and projects in their area are being granted strictly in accordance with the prevailing rules and |

ATTESTED

Commissioner
High Court, Shimla

Director,
Urban Development,
Himachal Pradesh

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| | | regulations and immediate action is initiated whenever unauthorized construction is noticed and notices are served to violator form time to time |
| 47 | Municipal Corporation, Baddi | Vide letter dated 31-10-2025 of the ULB, it is informed that no development permission has been granted for any site located on bank of river in MC area and development permissions have been granted in accordance with the provision of HPTCP Act, 1977 and immediate action is initiated whenever unauthorized construction is noticed and notices are served to violator form time to time. |
| 48 | Municipal Council, Nalagarh | Vide letter dated 29-10-2025 of the ULB, it is informed that no building plans has been approved alongwith any river or Nallah. |
| 49 | Municipal Council, Parwanoo | Vide letter dated 04-11-2025 of the ULB, it is informed that no building plans has been approved alongwith any river or Nallah. The planning proposals are implemented as per the development Plan. |

ATTESTED

Commissioner,
Urban Development,
Himachal Pradesh

Director,
Urban Development,
Himachal Pradesh

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| 50 | Nagar Panchayat, Arki | Vide letter dated 28-10-2025 of the ULB, it is informed that there is no river in the jurisdiction of the Nagar Panchayat Arki and also intimated there is no building above height of 18.80 meters in the ULB. |
| Distt. Una | | |
| 51 | Municipal Corporation, Una | Vide letter dated 31-10-2025 of the ULB, it is informed that no such approval of building maps has been granted to any structures located near the river within their jurisdictions. Further, the MC Una is implementing the TCP Rules and Development Plan for planning permission. The MC is taking action against violators doing unauthorized construction by issuing notices to them and with holding NOC for water and electricity connection and denying issuance of completion certificate. |
| 52 | Municipal Council, Santokhgarh | Vide letter dated 04-11-2025 of the ULB, it is informed that there is no illegal construction near the banks of the river and in the jurisdiction of MC Santokhgarh. |
| 53 | Municipal Council, | Vide letter dated 28-10- |

27/10/25

10/10/25

M. J.
Director,
Urban Development,
Himachal Pradesh

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| | Mehatpur-Basdehra | 2025 of the ULB, it is informed that no building approval or any illegal construction has been carried out on the banks of river and rivulets in the jurisdiction of the ULB. |
| 54 | Nagar Panchayat, Dalautpur-Chowk | Vide letter dated 28-10-2025 of the ULB, it is informed that no building approval or any illegal construction has been carried out on the banks of river and rivulets in the jurisdiction of the ULB. |
| 55 | Nagar Panchayat, Gagret | Vide letter dated 27-10-2025 of the ULB, it is informed that no building approval has been and no illegal building has been constructed on the banks of rivers and rivulets in the jurisdiction of the ULB. |
| 56 | Nagar Panchayat, Amb | Vide letter dated 27-10-2025 of the ULB, it is informed that no illegal construction near the banks of the river and in the jurisdiction of ULB. |
| 57 | Nagar Panchayat, Tahliwal | Vide letter dated 29-10-2025 of the ULB, it is informed that no building approval has been granted along the banks of river and rivulets within the jurisdiction of the ULB. |


 P. P. Singh


 Director,
 Urban Development,
 Himachal Pradesh

It is, therefore, most respectfully prayed that the reply on behalf of the present replying respondent No. 2 may kindly be taken on record in the interest of justice.


Director,
Urban Development,
Himachal Pradesh

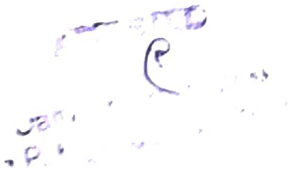
RESPONDENT NO. 2

Through

**LD. ADDL. ADVOCATE GENERAL,
HIMACHAL PRADESH.**

PLACE: Shimla

DATED: 16 May, 2026



IN THE HON'BLE NATIONAL GREEN
TRIBUNAL NEW DELHI

OA No. 421/2025

IN THE MATTER OF: -

Court on its own motion regarding news Item titled
"Illegal constructions flourish in Himachal Pradesh due
to lack of proper checks"

Versus

State of H.P. & Ors.

.....Respondents.

AFFIDAVIT IN SUPPORT OF REPLY TO THE
ABOVE O.A

I, Dr. Neeraj Kumar S/o Lt. Sh. Govind Ram
Aged, 43 years, presently working as Director, Urban
Development, Himachal Pradesh, Shimla-171002, do
hereby solemnly affirm and declare as under: -

1. That accompanying reply has been drafted at
my instance and under my instructions. The contents
of para 1 to 5 of the reply are true and correct to my
personal knowledge.
2. That I the above named deponent do hereby
verify that the contents of para 1 of this affidavit are

ATTESTED
in Commission
H.P. High Court, Shimla

Director
Urban Development,
Himachal Pradesh

correct, no part of it is incorrect and nothing relevant has been concealed therefrom.

Verified at Shimla on this..... day of May, 2026

[Signature]
Director,
Deponent,
Urban Development,
Himachal Pradesh

Verification:

I, the above named deponent do hereby verify that the contents of para i and ii of the instant affidavit are true and correct to the best of my knowledge.

No part of it is false and nothing material has been concealed therein.

[Signature]
Identified by

APTES TEL
Oath Commissioner
H.P. High Court, Shimla

Verified at Shimla on^{16th}.....day of May, 2026.

[Signature]
Director,
Deponent,
Urban Development,
Himachal Pradesh

Sworn before me the undersigned was declared
to be the true and correct information on this
16th day of May 2026 at Shimla by
[Signature]
Range Ram Singh
Oath Commissioner
H.P. High Court, Shimla

All Cuttings, Corrections & Additions
are effected by me
[Signature]
16-5-26
Oath Commissioner



**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH
AT NEW DELHI.**

O.A. No. 421/2025

In the matter of:

Court on its own motion regarding news Item titled "Illegal constructions flourish in Himachal Pradesh due to lack of proper checks"

.....Applicant

versus

State of H.P. & ors

..... Respondents

KNOW ALL to whom these presents shall come that I, Dr. Neeraj Kumar, Director, Department of Urban Development, HP the above named Respondent No. 2, do hereby appointed _____ (hereinafter called the **Advocate**) to be my/our advocate in the above noted cause and authorized him: -

To act, appear and plead in the above noted cause in the Court at approved fee of the Board;

To sign, file and present pleadings, appeals cross objection or petitions for execution, revision, restoration, withdrawal compromise or other petition, replies, objection or affidavit, other documents as may have deemed necessary or proper for the proper prosecution of the said cause in all stage.

To file and take back documents to withdraw or compromise the said cause or submit to arbitration any difference or disputes that may rise touching or in any manner relating to the said cause.

To take out execution proceeding; to deposit draw and receive money and grant receipts **therefore**, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authorities hereby conferred upon the advocate whenever he may think it to do so;

And I/we undersigned do hereby absolute bind myself/ourselves and confirm that all acts or steps taken by the Advocate or his substitute in the above cause shall be as good and binding on me/us if they were my/our own acts and deeds and they shall in all ways be absolutely binding on me/us.

IN WITNESS WHEREOF I/we have appended our signature to these presents on this.....day of May, 2026.

Advocate


Director
Urban Development,
Himachal Pradesh